

CENTRAL ADMINISTRATIVE TRIBUNAL, ADDL. BENCH

ALLAHABAD

DATED: THIS THE 5th DAY OF JUNE 1997

CORAM : Hon'ble Mr. T. L. Verma JM
Single Member Bench

REVIEW APPLICATION NO.66/96 IN O. A. NO. 1385/94

G. P. SHARMA - - - - - Applicant

C/A Sri H.P.Pandey
Sri A.D.Parakh
Sri A.K.Dave

VERSUS

UNION OF INDIA & OTHERS - - - - - Respondents

Order

By Hon'ble Mr. T. L. Verma JM

This application has been filed for review of order dated 12.1.1995 passed in O.A. No. 1385/94.

2. The above O.A. no.1385/94 was filed for correction of date of birth of the applicant in his Service Book from 7.7.1938 to 7.7.1943.

3. At the time the applicant was appointed, his date of birth was recorded in his Service Book as 7.7.1938. The case of the applicant was that in his High school certificate also, which was issued in 1955, his date of birth has been recorded as 7.7.1938. He, therefore, sent an application to the Secretary of Board of High School and Intermediate for making necessary correction ~~in~~ ^{the date of} birth in his High School certificate and make the same as 7.7.1943. He also submitted representation to the respondents

for making necessary corrections in his date of birth. While doing so, he annexed copy of the representation submitted to the Secretary Board of High School and Intermediate. The respondents, inspite of the above representation and reminders failed to make necessary correction in the date of birth of the applicant as recorded in his Service Book. He, therefore, filed O.A. No. 1385/94 before this Tribunal.

4. After considering the pleadings of the ^{attached} parties and annexures thereto and also arguments of the counsel for both the parties, it was found that the application was barred by limitation and also it lacked merit. The O.A. was accordingly dismissed.

5. We have perused the review application as well as the order sought to be reviewed. We are satisfied that the applicant has failed to make out any case as may warrant review of the order inasmuch as neither it has been shown that the judgment suffers from any error apparent on the face of record or that important facts which could not be brought out at the time the order sought to be reviewed was passed has been subsequently discovered and that the same will materially change the result of the case.

6. Inview of the above, we find no merit in this review application and dismiss the same accordingly.

J. K. Verma
MEMBER (J)